

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No.89095 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUS/SSP/APPL/096/18-19 dated 16/07/2018 passed by the Commissioner of Central Excise & Service Tax (Appeals), Nasik)

M/s Dirk India Pvt. Ltd.

Plot NO.10, India House, Geetanjali Colony,
Near Jogging Track, Indira Nagar
Nashik-422009

.... Appellant

Versus

Commissioner of C.E. & S.T, Nasik

Rajaswa Bhawan, Old Agra Road
Gadkari Chowk,
Nasik-422002

.... Respondent

Appearance:

Shri Yogesh Kulkarni, Accounts Manager for the Appellant

Shri Dharmender Sing, Supdt., Authorized Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. A / 85105 / 2020

Date of Hearing: 29.01.2020

Date of Decision: 29.01.2020

Per Dr. D.M. Misra

The appellant through their letter dated 29.01.2020 has submitted that they have approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME,2019 and consequently issued the discharge certificate in Form SVLDRS-4 on 19/12/2019.

2. Learned AR does not dispute the same.

3. Consequently, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)